

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
COURT-III

Appeal No.145/2017

In the matter of :  
KK INNS (P) Limited

.. PETITIONER

SECTION :  
Under Section 252

Order delivered on 20.12.2017

Coram :  
R. VARADHARAJAN,  
Hon'ble Member (Judicial)

For the Petitioner /applicant : Mr. Rohit, Company Secy.

For the Respondent/Corporate Debtor :


ORDER

Learned Counsel for the petitioner is present and represents that a copy of the Appeal as well as annexure shall be duly filed to the jurisdictional office of the Income tax Department which completed the last assessment of the Company prior to its striking off as well as to the Ld. Standing Counsel, Ms. Lakshmi Gurung, appearing for income tax matters before this Tribunal within a period of one week. In relation to the reply of the ROC which was directed to be filed, Ld. Counsel for the petitioner states that no reply, as such has been received from the office of ROC. Let the copy of reply be also served to the Ld. Counsel for the petitioner by the respondent/ROC, if any filed.

Income Tax Department to respond by way of filing its observations/objections, if any, on or before the next date of hearing which is fixed on 23.1.2018.

List on 23.1.2018.

Surjit  
20.12.2017

  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)